

ITEM NO.3

COURT NO.4 SECTION X
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 859/2020 in SLP(C) No. 5440/2020

(Arising out of impugned final judgment and order dated 28-02-2020
in SLP(C) No. No. 5440/2020 passed by the Supreme Court Of India)

DISTRICT BAR ASSOCIATION DEHRADUN

Petitioner(s)

VERSUS

ISHWAR SHANDILYA & ORS.

Respondent(s)

(MR. MANAN KUMAR MISHRA, LEARNED SENIOR COUNSEL TO RENDER ASSISTANCE TO
THIS COURT IN HIS CAPACITY AS CHAIRPERSON OF THE BAR COUNCIL OF INDIA
IA No. 51257/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 27-03-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Ajai Kumar Bhatia, AOR

For Respondent(s) Mr. Manan Kumar Mishra, Sr. Adv.
Mr. Apurba Sharma, Sr. Adv.
Ms. Radhika Gautam, AOR
Ms. Anjul Diwedi, Adv.
Mr. Krishna Pandey, Adv.

Mr. Byrapaneni Suyodhan, Adv.
Mr. Kumar Shashank, Adv.
Ms. Tatini Basu, AOR

Mr. Sanjay Rastogi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Shri Manan Kumar Mishra, learned Senior Advocate and Chairman,
Bar Council of India, has stated at the Bar that the Bar Council of
India will suggest the nature of the grievances, which may be
considered by the Grievance Redressal Committee, which may be
constituted by the concerned High Courts.

Put up on 17.04.2023.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR